

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.18
(IB)-542(PB)/2022

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

v.

Shree Bankey Behari Exports Limited

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shashwat Anand, Mr. Dhruva Vig, Mr. Deepanshu Badiwal, Mr. Shashwat Parihar, Ms. Gunjan Rathore, Advs. in IA-2807/2023

ORDER

IA-2807/2023

Ld. Counsel Mr. Shashwat Anand appeared physically on behalf of the Applicant.

We find that the RP and his counsel are not serious in prosecuting the matter and his entire application has been filed without application of mind. The application is filed without any details except relying upon a Transaction Audit Report. We strongly object the manner in which it is filed.

RP is directed to appear on the next date of the hearing.

At request, list the matter for a physical hearing **on 07.05.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)